

(2021) 08 SHI CK 0232

In the High Court Of Himachal Pradesh

Case No : Execution Petition (Tribunal) No.72 Of 2021

Kirpu Ram

APPELLANT

Vs

State Of H.P. The Principal And Others

RESPONDENT

Date of Decision : 24-08-2021

Acts Referred:

Citation : (2021) 08 SHI CK 0232

Hon'ble Judges : Vivek Singh Thakur, J

Bench : Single Bench

Advocate : Bonit Prakash, A.K. Gupta

Final Decision : Dismissed

Judgement

Vivek Singh Thakur, J

1. Reply, stated to have filed, is not on record. However, learned Deputy Advocate General submits that reply stands filed, wherein it has been

communicated that the directions issued by the erstwhile H.P. State Administrative Tribunal vide order dated 25.04.2018 stand complied with vide

Office Order dated 23.07.2018, whereby claim of the petitioner has been considered and rejected.

2. Copy of the reply alongwith copy of the aforesaid Office order stands supplied to learned counsel for the petitioner.

3. Faced with aforesaid situation, learned counsel for the petitioner submits that petitioner intends to withdraw the present petition with liberty to file

appropriate comprehensive petition for redressal of his grievances including assailing Office Order dated 23.07.2018.

4. Considering submissions of learned counsel for the petitioner, present petition is dismissed as withdrawn with liberty to the petitioner to file

appropriate petition in accordance with law for redressal of his grievances including assailing Office Order dated 23.07.2018.

5. Pending application(s), if any, also stand disposed of.